

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification  
Jammu, the 18<sup>th</sup> November, 2016**

**SRO370**-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Shri. Tadbar Joldan , KAS, Sub-Divisional Magistrate Khaltsi to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub-Division Nubra of District Leh.

**By order of the Government of Jammu and Kashmir**

**Sd/-**

**( Mohammad Ashraf Mir )**


**Commissioner /Secretary to Government,  
Revenue Department**

No: - Rev/LB/105/78-IV

Dated: 18-11-2016

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Leh.
- 6 Director, Archives, Archaeology & Museums, J&K Jammu.
- 7 Manager Government Press, Sringar for publication in the Govt. Gazette.
- 8 Pvt.Secretary to Minister for Revenue for information of the Honble Minister
- 9 Pvt.Secretary to Minister (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.

  
( Ghulam Rasool) KAS  
Under Secretary to Government  
Revenue Department